

Ban on Some Organisations by J & K Government

10390. SHRI PRAKESH V. PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Jammu and Kashmir Government have banned some organisations recently; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) Nine organisations have been declared as unlaw associations under Jammu and Kashmir Criminal Law Amendment Act 1983.

Central Pension to Freedom Fighters of Dadra and Nagar Haveli

10391. SHRI PRAKASH V. PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Freedom Fighters who liberated Dadra and Nagar Haveli are proposed to be honoured with Central Pension;

(b) if so, the details in this regard; and
(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). Freedom fighters from Dadra and Nagar Haveli are also eligible for grant of Swatantrata Sainik Samman Pension in the same way as other Indian citizens are.

Deportation of Indians from USA

10392. KUMARI UMABHARATI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indians who arrived at North West Airlines Airport in Seattle, USA with proper tourist visas since 1 December, 1989;

(b) the number of those who were deported back to India inspite of having proper papers;

(c) the steps Government of India propose to take with US authorities to avoid recurrence of such cases of deportation when the persons are having complete papers and on reaching the place of destination they are deported back;

(d) the reasons for such deportation;

(e) whether Government have taken up the matter with US Government; and

(f) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) to (f). The information is being collected and will be laid on the Table of the House.

Reports of Various Investigating Agencies Into Mrs. Indira Gandhi Assassination

10393. SHRI JASWANT SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what were the recommendations of Shri R. C. Sharma, Inspector General of Police, as incharge of the second conspiracy case into the assassination of late Mrs. Indira Gandhi;

(b) what was this officer's report to the Head of the Special Investigation Team instituted for the purpose;

(c) what then were the recommendations of the Special Investigating Team to the

Government of India in this regard; and

(d) what action was taken thereafter by the Government and with what result?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANTSAHAY): (a) and (b). It was recommended to the Special Investigation Team that it would not be advisable to put up a fresh challan in the Court.

(c) The Special Investigation Team had sought sanction of the Government for prosecution for certain offences.

(d) The prosecution sanction was accorded and a second charge sheet was filed in the Court of Chief Metropolitan Magistrate, Delhi.

Construction of Katihar-Harishchandra- pur Road

10394. DR. GOLAM YAZDANI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether to connect Katihar in Bihar with Harishchandrapur in West Bengal a road construction project was sanctioned;

(b) if so, whether funds sanctioned for the West Bengal portion of the road from Dilli-Diwanganj to Harishchandrapur was diverted for the construction of road in Bihar; and

(c) if so, the steps taken for construction of the West Bengal portion of the road?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN): (a) Construction of major bridge over Mahanada river including improvement of Pranpur-

Lava-Dilli-Dewanganj section (length about 10 km) forming part of Katihar-Harishchandrapur road in Bihar has been approved at a cost of Rs. 200.00 lakhs under the Central Aid Programme of State Roads of Inter-State of Economic Importance during the 6th Plan.

(b) No, Sir.

(c) This is a State road and as such the Government of West Bengal are primarily responsible for its development. The State Government have not so far been able to take up construction of this section. They have suggested inclusion of this project under the augmented Central Road Fund Programme. However, the actual augmentation of the Fund is yet to take place.

[Translation]

Closure of Hindu Temples in America

10395. SHRI SARJU PRASAD SAROJ: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the reports that five Hindu temples in America are being closed; and

(b) if so, the reasons therefor and the steps being taken if any, by Government to set these temples opened by taking up the matter with the Government of the United States?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) and (b). Government is aware that ISKON temples in US are the subject of a legal dispute. The matter is still subjudice in US law courts. Government of India cannot intervene in the legal proceedings of another sovereign country.